LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 27TH FEBRUARY, 2013 AT 10.00 A.M.

I. QUESTIONS
Questions entered in the separate list to be asked and answers given.

II. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.

RESUMPTION of discussion on the following motion moved by Dr. Raghuvir Singh Kadian, M.L.A. on the 26th February, 2013, namely :-

“That an address be presented to the Governor in the following terms :-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 22nd February, 2013 at 2.00 P.M.’.”.

III. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2012-2013 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER to present the Supplementary Estimates (Second Instalment) 2012-2013.

(ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment) 2012-2013.

IV. SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) 2012-2013.

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1 to move that a Supplementary sum not exceeding ₹ 1,21,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 1- Vidhan Sabha.

Demand No. 2 to move that a Supplementary sum not exceeding ₹ 73,83,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Governor and Council of Ministers.
Demand No. 3
A MINISTER

To move that a Supplementary sum not exceeding ₹ 4,89,78,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 3-General Administration.

Supplementary Estimates (Second Instalment) 2012-2013
Pages 6-8

Demand No. 5
A MINISTER

To move that a Supplementary sum not exceeding ₹ 5,74,19,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 5-Excise and Taxation.

Supplementary Estimates (Second Instalment) 2012-2013
Pages 9-11

Demand No. 6
A MINISTER

To move that a Supplementary sum not exceeding ₹ 35,18,08,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 6-Finance.

Supplementary Estimates (Second Instalment) 2012-2013
Pages 12-14

Demand No. 8
A MINISTER

To move that a Supplementary sum not exceeding ₹ 46,64,49,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 8-Buildings & Roads.

Supplementary Estimates (Second Instalment) 2012-2013
Pages 15-17

Demand No. 9
A MINISTER

To move that a Supplementary sum not exceeding ₹ 13,60,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 9-Education.

Supplementary Estimates (Second Instalment) 2012-2013
Pages 18-19

Demand No. 10
A MINISTER

To move that a Supplementary sum not exceeding ₹ 1,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 10-Technical Education.
Demand No. 11  to move that a Supplementary sum not exceeding ₹ 78,19,000/- for revenue expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31st March, 2013 in respect of Demand No. 11-
Sports and Youth Welfare.

Demand No. 13  to move that a Supplementary sum not exceeding ₹ 3,87,80,000/- for revenue expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31st March, 2013 in respect of Demand No. 13-
Health.

Demand No. 14  to move that a Supplementary sum not exceeding ₹ 178,29,22,000/- for revenue expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31st March, 2013 in respect of Demand No. 14-
Urban Development.

Demand No. 15  to move that a Supplementary sum not exceeding ₹ 35,46,000/- for revenue expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31st March, 2013 in respect of Demand No. 15-
Local Government.

Demand No. 19  to move that a Supplementary sum not exceeding ₹ 8,45,82,000/- for revenue expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31st March, 2013 in respect of Demand No. 19-
Welfare of SCs & BCs.

Demand No. 20  to move that a Supplementary sum not exceeding ₹ 20,42,08,000/- for revenue expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31st March, 2013 in respect of Demand No. 20-
Social Security and Welfare.

Demand No. 22  to move that a Supplementary sum not exceeding ₹ 5,70,21,000/- for revenue expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31st March, 2013 in respect of Demand No. 22-
Welfare of Ex-Servicemen.
Demand No. 23 to move that a Supplementary sum not exceeding ₹ 592,44,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 23- Food and Supplies.

Demand No. 24 to move that a Supplementary sum not exceeding ₹ 48,21,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 24- Irrigation.

Demand No. 25 to move that a Supplementary sum not exceeding ₹ 1,00/- for revenue expenditure and ₹ 20,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 25- Industries.

Demand No. 32 to move that a Supplementary sum not exceeding ₹ 63,86,12,00/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 32- Rural and Community Development.

Demand No. 33 to move that a Supplementary sum not exceeding ₹ 119,16,75,00/- for revenue expenditure and ₹ 66,23,75,00/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 33- Co-operation

Demand No. 35 to move that a Supplementary sum not exceeding ₹ 5,18,00/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 35- Tourism.
Demand No. 39

A MINISTER

to move that a Supplementary sum not exceeding ₹ 21,72,60,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 39 - Information & Publicity.

Demand No. 40

A MINISTER

to move that a Supplementary sum not exceeding ₹ 1246,06,42,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 40 - Energy and Power.

Demand No. 43

A MINISTER

to move that a Supplementary sum not exceeding ₹ 59,60,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 43 - Prisons.


SUMIT KUMAR, SECRETARY.